

HIGH COURT BENCH AT JAIPUR

431. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state :

(a) whether a deputation of the Bar Association of Jaipur waited on the President of India on May 30, 1970, to urge upon him the need for the establishment of a High Court Bench at Jaipur; and

(b) if so, the reaction of Government to this demand?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) A petition dated the 30th May, 1970 was submitted to the President at Jaipur by the Bar Association of Jaipur urging restoration of the Bench of the Rajasthan High Court at Jaipur.

(b) The Bench of the Rajasthan High Court at Jaipur was abolished in 1958 on the recommendation of the Rajasthan Capital Enquiry Committee. Whether a High Court should have a Bench at a place other than the principal seat of the High Court has, in the first instance to be considered by the State Government in consultation with the High Court. No proposal has been received from the State Government regarding the restoration of the Bench of the Rajasthan High Court at Jaipur.

EXAMINATIONS UPTO FIFTH STANDARD

432. SHRI A. D. MANI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he made a statement in Bangalore on 31st May, 1970 to the effect that there should be no examinations upto the Fifth Standard; and

(b) whether Government have formulated any scheme in this regard; and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) A suggestion to this effect was made by the Union Education Minister while talking to Newsmen at Bangalore on 31-5-1970.

(b) The National Conference on action programme for reducing wastage

and stagnation at the primary stage held in New Delhi in January 1970 has recommended that the ungraded pattern of education be started in schools having multiple class teaching and also in schools having full strength of teachers. Under this pattern children will be taught for 4 or 5 years without any specific promotion from class to class. Suitable evaluation procedure will be evolved to ascertain the progress of children. Each child will be allowed to progress according to its abilities. There will be no formal examination till the 5th class. This new pattern is likely to be tried out in selected schools particularly in the intensive education districts of Bellary, Jalgaon, Sangrur and Darbhanga. Details are being finalised.

ESPIONAGE ACTIVITIES IN ASSAM FOR BHASANI'S PARTY IN EAST PAKISTAN

433. SHRI A. D. MANI : Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that some antinational elements in Assam are carrying espionage activities for Maulana Bhasani's pro-Peking party in East Pakistan; and

(b) if so, what are the details of such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) Facts are being ascertained.

स्कूलों में शिक्षा का माध्यम

434. श्री जगदम्बी प्रसाद यादव : क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में कितने प्रकार के स्कूल चल रहे हैं और उनमें शिक्षा का माध्यम क्या है ;

(ख) किन-किन राज्यों में स्कूलों में शिक्षा का माध्यम उस राज्य की प्रादेशिक भाषा है ;

(ग) क्या विभिन्न राज्यों के लोक सेवा आयोगों द्वारा ली जाने वाली परीक्षाओं का माध्यम उन राज्यों की प्रादेशिक भाषाये हैं ; और